

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

16.

IA(I.B.C)/166(MB)2024
IN C.P. (IB)/1147(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.04.2024

NAME OF THE PARTIES: Lichfl Trustee Company Private
Limited
Vs.
Anudan Properties Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA(I.B.C)/166(MB)2024

1. Mr. Chintan Gandhi a/w Gitika Makhija i/b Rajani Associates, Ld. Counsel for the Applicant present. Adv. Hussain Dholkawala, Ld. Counsel for the Respondent No.1 present through VC.
2. The present application is filed by the Applicant, who is the successful resolution applicant, under Section 60(5) of the Code seeking certain directions against the Respondents for speedy and effective plan implementation.
3. This Bench observes that the resolution plan was approved by this Bench on 29.03.2023 and all the prayers sought in this application are part of the resolution plan. Hence, in this IA no further orders are required. Accordingly, IA(I.B.C)/166(MB)2024 is **dismissed**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)